



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-क

वर्ष ११, अंक ३२(२)]

सोमवार, सप्टेंबर १५, २०२५/भाद्रपद २४, शके १९४७

[पृष्ठे ३, किंमत : रुपये ९.००

असाधारण क्रमांक ५०

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकाऱ्यांनी तयार केलेले
(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांव्यतिरिक्त इतर)
वैधानिक नियम व आदेश; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क),
जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील
इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

THE HIGH COURT OF JUDICATURE AT BOMBAY

APPELLATE SIDE

NOTIFICATION

No. Exam/P.1102/Notification No.-22/2025.— In exercise of powers conferred under Article 229 of the Constitution of India and all other enabling powers in that behalf, the Hon'ble the Chief Justice of the High Court of Bombay, is pleased to direct that the following amendment shall be made in the High Court Departmental Examination Rules, 1995 :—

(I)

Insert the following syllabus after the existing syllabus of Paper-II of Higher Standard Departmental Examination of Schedule-'A' of the High Court Departmental Examination Rules, 1995 :—

(१)

“FOR HIGH COURT OF BOMBAY AT GOA

The Central Civil Service Rules –

- (i) Central Civil Service Rules FRSR Part I-General Rules
- (ii) Central Civil Service Leave Rules
- (iii) Central Civil Service (Pension) Rules, 2021
- (iv) Central Civil Services Commutation of Pension Rules
- (v) New Pension Scheme
- (vi) General Financial Rules, 2017
- (vii) Goa Delegation of Financial Powers Rules, 2008
- (viii) Budget Manual (with books)”.

(II)

Substitute the following Rule 4 in place of existing Rule 4 of the High Court Departmental Examination Rules, 1995 :-

“Rule 4 :- The Examinations on the Appellate Side shall ordinarily be held in the month of **January** every year, at Bombay, Nagpur, Aurangabad and Panaji (Goa), simultaneously”.

(III)

Substitute the words “HIGH COURT OF BOMBAY AT GOA” in place of existing words “FOR PANAJI BENCH” in syllabus of Paper-II of Lower Standard Departmental Examination of Schedule-‘A’ of the High Court Departmental Examination Rules, 1995.

(IV)

Substitute the words “the Goa Civil Court’s Act, 1965” in place of existing words “the Goa Daman and Diu, Civil Court’s Act, 1965” in syllabus of Paper-II of Lower Standard Departmental Examination of Schedule-‘A’ of the High Court Departmental Examination Rules, 1995.

(V)

Insert “comma (,)” after the words “Criminal Procedure Code” and substitute the words “the Bharatiya Nagarik Suraksha Sanhita, 2023 and the Criminal Manual (with Books)” in place of existing words “and the Criminal Manual (with Books)” in syllabus of Paper-III of Lower Standard Departmental Examination of Schedule-‘A’ of the High Court Departmental Examination Rules, 1995.

(VI)

Insert “comma (,)” after the words “The Chapter from C.P.C.” and substitute the words “Cri. P.C. and B.N.S.S.” in place of existing words “and Cri. P.C.” in Note of Lower Standard Departmental Examination of Schedule-‘A’ of the High Court Departmental Examination Rules, 1995.

(VII)

Insert the following syllabus after the existing syllabus of Paper-III of Lower Standard Departmental Examination of Schedule-‘A’ of the High Court Departmental Examination Rules, 1995 :-

“AND

The Bharatiya Nagarik Suraksha Sanhita, 2023

Chapters : I, II, III, V, VI, VII, X, XIV, XVI, XVII, XX, XXI, XXII, XXIV, XXIX, XXX, XXXI, XXXII, XXXV, XXXVI, XXXIX”.

The amendments shall be deemed to have come into force from 1st August 2025.

High Court of Judicature, at Bombay,
Appellate Side, Bombay,
Dated 9th September, 2025.

S. S. ADKAR,
Registrar General.